

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT)(Ins) No. 843 of 2019**

**IN THE MATTER OF:**

**M/s. Shameek Breweries Pvt. Ltd.**

**...Appellant**

**Versus**

**Manoj Kumar Agarwal & Anr.**

**...Respondents**

**Present**

**For Appellant:**

**Mr. Rajiv Ranjan, Senior advocate with  
Mr. Rasesh Pasrich, Mr. Ravi sharma and Mr. Aarif  
Akhtar, Advocates**

**For Respondents:**

**Mr. Rohan Agarwal, Advocate for 1<sup>st</sup> Respondent  
Mr. Manoj Agarwal, in person  
Mr. Rajesh Ratan, Advocate for 3<sup>rd</sup> Respondent**

**O R D E R**

**02.09.2019** Learned counsel for the Appellant has filed fresh petition for condonation of delay.

Mr. Rohan Agarwal, Advocate appears on behalf of the 1<sup>st</sup> Respondent and Mr. Rajesh Ratan, Advocate appears on behalf of 3<sup>rd</sup> Respondent. Learned counsel for the Appellant will serve a copy of the paper-book along with fresh petition for condonation of delay in the course of the day on 1<sup>st</sup> and 3<sup>rd</sup> Respondent. They may file reply-affidavit along with Vakalatnama both in the matter of condonation of delay and the appeal within 2 weeks. Rejoinder, if any, may be filed by the Appellant within a week thereof.

In the meantime, let fresh notice be issued on 2<sup>nd</sup> Respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 3<sup>rd</sup> September,

2019. If the appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

Post the appeal 'for orders' on **15<sup>th</sup> October, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ns/gc/

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